

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 07.04.2014

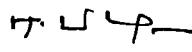
CP No. 59/2013 (OA No. 265/2008)

Mr. Jai Kishan Yogi, counsel for petitioner.
Mr. Anupam Agarwal, counsel for respondents.

This Bench of the Tribunal vide order dated 29th October, 2010 in OA No. 265/2008 had directed that the penalty order of removal of the applicant from service to be modified to that of compulsory retirement.

The respondents have complied with the order of the Tribunal vide their order dated 07.06.2011 (Annexure CPR/1) by which they have passed the order of compulsory retirement of the applicant. Thus, we are satisfied that substantial compliance of the order in question has been made by the respondents. Therefore, Contempt Petition does not survive. Hence, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

Learned counsel for the applicant submitted that total service period of the applicant has not been correctly calculated by the respondents. The applicant is at liberty to ~~make~~ ^{take} recourse for the redressal of his grievances before the appropriate forum.


(M. NAGARAJAN)

JUDICIAL MEMBER


(ANIL KUMAR)

ADMINISTRATIVE MEMBER

Kumawat